

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A/T.A./M.P. No. O.A. No. 250/2001
Smt. Asha Devi Sharma

Versus U.O.I & Ors.

Date of Order	Orders
26.7.2001	<p>Mr. N.K. Gautam - Counsel for applicant Mr. Hemant Gupta, Proxy of Mr. M. Rafiq - for Respondents</p> <p>The learned counsel for the applicant submits that in this case the applicant has filed representation to respondent No.1, the General Manager, Western Railway, Mumbai and the same has not been disposed of so far. He submits that the applicant may be allowed to file a fresh representation to respondent No.2 and respondent No.2 may be given suitable direction to dispose of the said representation by a reasoned and speaking order, within a specified period.</p> <p>2. In view of the submissions made before me by the learned counsel for the applicant, if the applicant files any representation within a period of 15 days from the date of passing of this order, respondent No.2, the Chief Works Manager, Loco Workshop, Western Railway, Ajmer, is directed to decide/dispose of the said representation within a period of 2 months from the date of receipt of such representation, by a reasoned and speaking order, considering the grievance of the applicant sympathetically as per rules. If the applicant feels aggrieved by the disposal of such representation, she shall be at liberty to approach the proper forum for redressal of her grievance, if so advised. With the above directions, this O.A is disposed of at the stage of admission.</p> <p><i>Recebido Copy Hemant 3/8/01</i></p> <p><i>S. K. Agarwal</i> (S.K. Agarwal) Member (J).</p>